

CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH,  
ALLAHABAD.

Original Application No.875/94

THIS THE 21ST DAY OF SEPTEMBER, 1994.

HON'BLE MR. JUSTICE B.C. SAKSENA, VICE-CHAIRMAN.  
HON'BLE MR. K. MUTHUKUMAR, MEMBER (ADMN.).

Vijai Pratap Singh,  
son of Late Shri Rang Lal Singh,  
R/o. 148, Badshahi Mandi,  
ALLAHABAD. ::::::: Applicant.

BY ADVOCATE SHRI B.P. YADAV  
Vs.

1. Union of India,  
through Ministry of  
Grievances and Pension  
Department of Personnel  
and Training,  
New Delhi. ::::::: Respondents.
2. Union Public Service  
Commission,  
Shahjahan Road,  
Dhawalpur House,  
New Delhi, through  
its Secretary. ::::::: Respondents.

BY ADVOCATE SHRI SATISH CHATURVEDI

O R D E R (Oral).

JUSTICE B.C. SAKSENA, VICE-CHAIRMAN.

We have heard the learned counsel for the parties. The learned counsel for the parties agreed that the facts and pleas raised in the present O.A. were also raised and considered in the order dated 20-5-1994 passed in O.A. No.166/94 V.P. Shukla and another Vs. Union of India & Others and 23 other connected cases. We accordingly dismiss the O.A. for the reasons and observations made by us in our order dated 20-5-1994 in O.A. No.166/94 V.P. Shukla & another (Supra). The said

*will*  
judgment *form* part of our order in the present case.

*bch*

2. Shri B.P. Yadav, learned counsel for the applicant, however, submitted that since by an interim order passed in the O.A. the respondents were directed to receive the applications of the petitioners without passing any order in relation to the petitioners on the ground of eligibility regarding the age and number of attempts till further orders, it is indicated that pursuant to the said order, the applications of the applicants were entertained by the respondent No.2 and the applicants have also been permitted to appear in the examination. The learned counsel for the applicants, therefore, urges that we may direct the respondents to declare the results of the examination of the applicants of the Civil Service Examination 1994 (Preliminary). We find that an application for vacation of the interim order was also filed along with the Counter-affidavit by the respondents. The O.A. was listed for final hearing along with other bunch cases, but it could not be taken up on that date. In view of the fact that the O.A. is dismissed summarily for the reasons indicated, it would not be appropriate to direct the the respondents to declare the result of the Preliminary Examination of Civil Services 1994 of the applicant. The request is rejected.

*lyo*  
(K. MUTHUKUMAR)  
MEMBER (ADMN.)

*Bch*  
(B.C. SAKSENA)  
VICE- CHAIRMAN.

(nair)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

DATED:- 31/03/2008

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ORIGINAL APPLICATION NO 875/94

APPLICANT (s) - V. P. Singh

VS

RESPONDENT (s) - U.O.I. & another

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PART I

TO BE DESTROYED

PART II

SUPERVISION OFFICER

SM  
DEALING ASSISTANT

DY REGISTRAR (JUD)